

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1': NEW DELHI

BEFORE SHRI G.D. AGRAWAL, VICE PRESIDENT AND
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA Nos.1132/Del/2010 & 1157/Del/2010
Assessment Years : 2002-03 & 2003-04

M/s Picric Limited,
(Now known as Veetee Fine
Foods Ltd.),
Netaji Subhash Place,
Pitampura,
New Delhi – 110 034.
PAN : AAACP0658C.
(Appellant)

Vs. Income Tax Officer,
Ward-14(4),
New Delhi.

(Respondent)

Appellant by : Shri Neeraj Jain, Advocate and
Shri Sahil Sharma, CA.
Respondent by : Shri Sandeep Kumar Sharma,
Senior DR.

Date of hearing : 15.11.2018
Date of pronouncement : 15.11.2018

ORDER

PER BENCH :-

These appeals by the assessee for the assessment years 2002-03 and 2003-04 are directed against the orders of learned CIT(A)-XX, New Delhi dated 29th July, 2008 and 28th August, 2009.

2. At the time of hearing before us, the learned counsel for the assessee requested for withdrawal of the appeals filed by the assessee to avoid litigation and to buy peace of mind. Learned Senior DR had no objection.

3. In view of the above, we accept the request of the assessee for withdrawal of the appeals. Accordingly, both the appeals filed by the assessee are dismissed as withdrawn.

4. In the result, the appeals of the assessee are dismissed as withdrawn.

Decision pronounced in the open Court on 15.11.2018.

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-
(G.D. AGRAWAL)
VICE PRESIDENT

VK.

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1. Appellant : **M/s Picric Limited,
(Now known as Veetee Fine Foods Ltd.),
Netaji Subhash Place, Pitampura,
New Delhi – 110 034.**
2. Respondent : **Income Tax Officer, Ward-14(4), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar